

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

Regional Bench - Court No. – I

Excise Appeal No. 25468 of 2013

(Arising out of Order-in-Original No.55/2012-Adjn (Commr) CE dt.15.10.2012 passed by
Commissioner of Customs & Central Excise, Hyderabad-IV)

M/s Rama Sections Pvt Ltd

48/1, Opp. Shivarampally Railway Station,
Kattedan, RR Dist., Hyderabad – 500 077

.....Appellant

VERSUS

**Commissioner of Central Excise &
Service Tax, Hyderabad - IV**

Posnett Bhawan, Tilak Road, Ramkoti,
Hyderabad, Telangana – 500 001

.....Respondent

Appearance:-

None for the Appellant.

Shri V. Srikanth Rao, AR for the Respondent.

**Coram: HON'BLE MR. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE MR. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30513/2025

Date of Hearing: 20.11.2025

Date of Decision: 20.11.2025

[Order per: A.K. JYOTISHI]

Nobody appeared on behalf of the appellant. However, learned AR points out that the appellant has submitted a letter dt.19.03.2020, requesting therein for withdrawal of this appeal.

2. In view of the same, we allow the appellant to withdraw the appeal.
3. Appeal is disposed of as withdrawn.

(Dictated and pronounced in the Open Court)

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**

**(ANGAD PRASAD)
MEMBER (JUDICIAL)**